

PART D.—COPYING AND SEARCH FEES PAYABLE TO BANKS
FOR PRODUCTION OF DOCUMENTS IN LAW COURTS.

(1) On receipt of a summons addressed to a Bank requiring the production of documents or of certified copies of entries in books of account, the managing authority must arrange for the production of the documents or the copies by an official of the Bank qualified to give evidence thereon in accordance with the terms of the summons. Unless the documents or entries are incorrectly or insufficiently described in the summons, or are not in the possession of the Bank, the managing authority must comply with the summons, and will be liable to all the penalties prescribed for failure to comply with a summons, whether the rates fixed by the Court for search or copying fees are acceptable to him or not. Any representation regarding rates of diet money, etc; must be made to the Court, and dissatisfaction with these rates is no ground for refusing to obey the summons.

Responsibility of managing authority for production of documents even if fees allowed insufficient.

(2) If the information given is not exact but is sufficient to enable the Bank to trace the documents by making a search, the Bank should communicate at once with the Court mentioning the amount of search fee it wishes to charge and wait for further orders. The Court will communicate with the party concerned and if the party deposits the search fee, it will ask the Bank to comply with the summons.

Search fees.

(3) If no information whatsoever is given in the summons or if the information given is not sufficient to enable the Bank to trace the document, the summons should be returned with a report to this effect.

Report if documents cannot be traced.

(4) Search fees will be fixed by the Court in proportions to the work involved. Rupees five may be taken as a fair amount for the search fee for a single document not easily accessible; but in the case of documents easily traced, such as cheques, the rate should be less; and when several documents of the same nature, such as cheques, have to be produced, the rate should be further reduced.

Scale of search fees.

Scale of copying fees.

(5) Copying fees for all documents other than entries in account books should be paid for at the Court rates.

(6) Copying fees for certified copies of entries in account books will be paid at rupees five per ledger folio, part of ledger folio up to Rs. 20/- and Rs. 2-8-0 for each

Scale of copying fees.

ledger folio or part of a folio after the first four folios. Copying fees for all other documents not being ledger folios will be paid at the Court rates.

Prohibition
against
summoning
higher officers
of the Banks.

7. All Courts must scrutinize carefully all applications for summonses to Banks and should refrain from summoning the Banks' higher officers unless they are satisfied that their personal attendance is necessary.